COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 640 OF 2016 IN</u> APPEAL NO. 311 OF 2016 & I.A. No. 641 OF 2016

Dated: 29th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s Rimjhim Ispat Ltd. ...Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission & OrsRespondent(s)

Counsel for the Appellant(s) : Mr. Desh Deepak Chopra

Counsel for the Respondent(s) : Mr. C. K. Rai

Mr. Umesh Prasad for R.1

Mr. Pradeep Misra

Mr. Shashank Pandit for R.2

ORDER

We have heard learned counsel for the parties in I.A. No. 640 of 2016. Let the I.A. be heard along with the main appeal.

Learned counsel for respondent No. 2 states that Respondent No.2 does not wish to file any reply.

Learned counsel for the appellant seeks permission to substitute Annexure – IV. Permission is granted and he is directed to serve a copy of Annexure- IV to the other side.

List the matter on <u>28.08.2017</u>.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson